

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 113/TT/2017**

- Subject** : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block of five Combined Assets under ERSS-IV project in Eastern Region.
- Date of Hearing** : 11.7.2017
- Coram** : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. and 5 others
- Parties present** : Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S. Javed Mohsin, PGCIL  
Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations of **Asset I:** 160 MVA Transformer (1st) and associated bays at Malda Sub-station, **Asset II:** 160MVA Transformer (2nd) and associated bays at Malda Sub-station, **Asset III:** 01 no. 400 kV bay at Malda Sub-station, **Asset IV:** 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station and **Asset V:** 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station.

2. The representative of the petitioner submitted that tariff for the instant assets for 2009-14 period was allowed vide order dated 6.1.2015 in Petition No. 206/TT/2012.



3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 12.8.2017:-

- (a) Reason and justification for claiming the additional capitalization beyond the cut-off date.
- (b) Form-5B i.e. "Details of Element-wise cost of Project" as per RCE.
- (c) Details of un-discharged liabilities as on COD and actual discharge of such liabilities by payment during 2009-14 & 2014-19 tariff period duly certified by the Auditor for all the assets.
- (d) There is mismatch in the initial spares claimed as per Auditor certificate and the detailed calculation of spares submitted. Clarify the same.
- (e) Detail of initial spare capitalized (on accrual basis) and year wise actual discharge of initial spare, for all the assets.
- (f) Working of Effective COD and Weighted Average life of the combined assets.

4. The Commission further directed the respondents to file their reply by 31.8.2017 and the petitioner to file rejoinder, if any, by 9.9.2017. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted.

5. The Commission also directed to list the petition on 12.9.2017.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

